

THE ASSAM RURAL DEVELOPMENT CESS (REPEALING) BILL, 2022

A  
BILL

to repeal the Assam Rural Development Cess Act, 1988.

Preamble

Whereas it is expedient to repeal the Assam Rural Development Cess Act, 1988;

Assam Act  
No. IX of  
1988

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Assam Rural Development Cess (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal and  
savings

2. (1) The Assam Rural Development Cess Act, 1988 is hereby repealed.
- (2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

Assam Act  
No. IX of  
1988

*Bas*  
DRAFTED BY THE  
LEGISLATIVE DEPARTMENT  
ON 17.12.2022

\*\*\*\*\*

## STATEMENT OF OBJECTS AND REASONS

The Bill seeks to repeal the Assam Rural Development Cess Act, 1988.

2. The features of the proposed bill are broadly explained as under:
  - i) Clause 2 of the Bill seeks to repeal the Assam Rural Development Cess Act, 1988 as it is not relevant today and a part of reducing compliance burden initiative of Government of India.
3. The Bill seeks to achieve above objects.

*Ajanta Neog*

Smti. Ajanta Neog  
(Minister, Finance)

*Hemen Das*

(Shri Hemen Das)  
Principal Secretary,  
Assam Legislative Assembly.

## FINANCIAL MEMORENDUM

The Bill proposes to repeal the Assam Rural Development Cess Act, 1988.

There is no provision in the Bill which would involve the recurring or non-recurring expenditure from the Consolidated Fund of the State on repealing of the Act.

*Ajanta Neog*

Smti. Ajanta Neog  
(Minister, Finance)

## MEMORANDUM OF DELEGATED LEGISLATION

The Bill involves no proposals for delegation of legislative power to anyone.

*Ajanta Neog*

Smti. Ajanta Neog  
(Minister, Finance)